

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 35/MP/2016**

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) ( c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 ; (iii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP.

Date of hearing : 28.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Nabinagar Power Generating Company Private Limited and others

Parties present : Shri Manoj Gupta, PGCIL

Ms. Ranjitha Ramachandran Advocate, NPGCL  
Shri Sanjeev Kumar Bharati, NPGCL

**Record of Proceedings**

The representative of the petitioner requested for time to file rejoinder to the reply of Nabinagar Power Generating Company Private Limited. He further submitted as under:

(a) The State of Odisha and DVC had proposed to surrender their shares from the generation project and the surrendered shares of Odisha and DVC have

subsequently been allocated to Uttar Pradesh by Ministry of Power vide its letter dated 7.1.2016.

(b) Nabinagar Power Generating Company Private Limited is required to file LTA agreement for changed beneficiaries in terms of Regulation 15 of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term access in the inter-State Transmission and related matters) Regulations, 2009.

(c) The share of the State of West Bengal is still unallocated.

2. Learned counsel for Nabinagar Power Generating Company Private Limited submitted that West Bengal has officially not surrendered its shares. However, surrendering share of West Bengal is under process. She further submitted that Nabinagar Power Generating Company Private Limited has made fresh application on behalf of beneficiaries for grant of Long Term Access on 20.4.2016.

3. The Commission directed the petitioner and Nabinagar Power Generating Company Private Limited to facilitate signing of the LTA Agreement by all beneficiaries within one month.

4. The Commission directed the petitioner to file its rejoinder, by 20.5.2016 with an advance copy to the respondent.

5. The petition shall be listed for hearing on 14.7.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**